

THE HIGH COURT OF UTTARAKHAND AT NAINITAL

NOTIFICATION

No. 338/UHC/Admin.A/2022

Dated: November 03 , 2022.

THE UTTARAKHAND HIGH COURT ELECTRONIC TRUE COPY RULES, 2022

In exercise of the powers conferred under Articles 225 and 227 of the Constitution of India and all other powers enabling it in this behalf, the High Court of Uttarakhand hereby makes, with the approval of the Governor of the State of Uttarakhand, the following Rules for obtaining online certified copy of judgments and orders of the High Court of Uttarakhand as well as the courts subordinate thereto:

1. Short Title, Applicability and Commencement:

- 1.1 These Rules shall be called the Uttarakhand High Court Electronic True Copy Rules, 2022.
- 1.2 These Rules shall come into force with immediate effect.
- 1.3 These rules shall apply for on-line certified true copy of the Judgments and Orders, passed in any proceeding, whether pending or decided, in the High Court of Uttarakhand, Nainital and all the District Courts subordinate to it.
- 1.4 These Rules shall amend to the extent of conflict, and consolidate the existing Rules and Practice Directions, including those prescribed in (1) the Allahabad High Court Rules 1952 (Rules of Court 1952), and other Rules governing the Procedure of the High Court, (2) General Rules (Civil) 1957, and the corresponding Circulars/Orders of the High Court of Uttarakhand, and, (3) General Rules (Criminal) 1977, and the corresponding Circulars/Orders of the High Court of Uttarakhand.

2. Definitions:

- 2.1 “**BAR Code**” means a small image of lines (bars) and spaces used for representing data in a visual, machine-readable form.
- 2.2 “**Court**” shall mean either the High Court or a District Court.
- 2.3 “**District Court**” means a Court subordinate to the High Court of Uttarakhand.
- 2.4 “**Electronic True Copy**” or “**eTrue copy**” means a copy of any Judgment or Order of the Court issued under these Rules.
- 2.5 “**High Court**” means the High Court of Uttarakhand, Nainital.
- 2.6 “**QR Code**” means Quick Response Code.

3. Any person can apply for eTrue copy:

- 3.1 An eTrue Copy can be obtained by any person.

4. Steps in generating an eTrue copy:

- 4.1 An eTrue Copy of a Judgment or Order of the Court can be obtained from link to the eTrue Copy module available on the official website or the official smartphone app of the High Court, or the District Court, as the case may be.
- 4.2 A person desirous of obtaining an eTrue Copy of a Judgment or Order shall provide following details on the eTrue Copy module:

- a. Name
- b. Mobile Number
- c. E-mail, if any
- d. Details of the Applicant.

4.3 An eTrue copy of the particular order/judgment may also be shared on the e-mail, if it is provided by the applicant.

5. Contents of the eTrue copy:

- 5.1 Every eTrue copy generated through the process as mentioned in Rule 4 shall consist of a memo page along with the copy of judgment/order.
- 5.2 The memo page shall consist of a 20 digit Bar Code, a Special Code below the 20 digit Bar Code, QR Code and a Seal of the "Court" with date of issue for the purpose of future authentication from National Judicial Data Grid Database.
- 5.3 Every page of the judgment/order generated as eTrue copy shall contain a QR Code by means of which the contents and authenticity of the judgment/order can be verified from the National Judicial Data Grid (NJDG) portal.
- 5.4 The memo page and each page of eTrue copy shall bear the following statement:
"True copy of the Judgment/Order. It is issued under the Uttarakhand High Court Electronic True Copy Rules, 2022 to"

6. Legal effect of eTrue copy:

- 6.1 An eTrue Copy shall be deemed to be a certified copy for all purposes including judicial work, unless the context otherwise requires.

By Order of the Court

Sd/-

(Vivek Bharti Sharma)
Registrar General

No. 4916/UHC/XI-(a)-1/Admin.A/2022

Dated: November 03, 2022.

Copy forwarded for information and necessary action to:

1. Advocate General, Government of Uttarakhand, Nainital.
2. Chairman, Bar Council of Uttarakhand, Nainital.
2. President/Secretary, High Court Bar Association, Nainital.
3. Chief Standing Counsel, Government of Uttarakhand, Nainital.
4. Assistant Solicitor General, Government of India, Nainital.
5. Additional Chief Standing Counsel, Government of Uttar Pradesh, Nainital.
6. Principal Secretary, Legislative & Parliamentary Affairs, Govt. of Uttarakhand, Dehradun.
7. Secretary, Law- cum-L.R. Government of Uttarakhand, Dehradun.
8. All the District & Sessions Judges, State Judiciary with a request to circulate the Rules in your Judgeship.
9. Principal Judge/ Judges, Family Courts, Subordinate to High Court of Uttarakhand.
10. Director, Uttarakhand Judicial and Legal Academy, Bhowali, District Nainital.
11. Member-Secretary, State Legal Services Authority, Nainital.
12. Legal Advisor to Hon'ble the Governor, Raj Bhawan, Dehradun.
13. Secretary, Lokayukt, 3/3, Industrial Area, Patel Nagar, Dehradun.
14. Registrar, State Consumer Disputes Redressal Commission, H.N. 23/16, Circular Road, Dalanwala, Dehradun.
15. Presiding Officer, Labour Courts, Dehradun, Haridwar and Kashipur, District Udham Singh Nagar.
16. Presiding Officer, Industrial Tribunal-cum-Labour Court, Haldwani, District Nainital.
17. Presiding Officer, Food Safety Appellate Tribunal, Dehradun and Haldwani, District Nainital.
18. Secretary-cum-Registrar, State Level Police Complaint Authority, Dehradun.

19. Chairman, Permanent Lok Adalat, Dehradun, Haridwar, Nainital and Udham Singh Nagar.
20. Legal Advisor to Uttarakhand Public Service Commission, Haridwar
21. All the Tribunals of the State.
22. All the Registrars of the Court.
23. Secretary, High Court Legal Services Committee, Nainital.
24. P.P.S. to Hon'ble the Chief Justice with request to place the same for kind perusal of His Lordship.
25. P.S./ P.A. to Hon'ble Judges with request to place the same for kind perusal of Hon'ble Judges.
26. All the Joint Registrars/ Deputy Registrars of the Court.
27. Joint P.P.S. / Head P.S. / I/c Head B.S. of the Court.
28. P.S. to Registrar General.
29. All the Assistant Registrars/ Chief Protocol Officer/Section Officers of the Court.
30. Librarian of the Court.
31. Director, Printing & Stationery, Government Press, Roorkee, District Hardwar, for publication of the Notification in the next Gazette of the Uttarakhand.
32. Assistant Registrar (I.T.) of the Court with direction to upload the same on the Official website of High Court of Uttarakhand.
33. Guard file.

Deputy Registrar
Admin.A